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Title: Regarding non-settlement of crop insurance claims in Ramanathapuram, Tamil Nadu

**\*SHRI K. NAVASKANI (RAMANATHAPURAM):** Hon. Speaker Sir, Vanakkam. In my Ramanathapuram constituency, crop insurance claims made by farmers during the year 2018-19 were not settled in almost 117 villages of Ramanathapuram district. These applications are pending for settlement. As many as 6901 applications of farmers having land of more than 5 acres are pending for settlement. Insurance companies say that the delay in payment of settlement of dues is due to ascertaining irregularities, if any, found in the claims. The District administration of Ramanathapuram, the Tamil Nadu Government, the Union Government and the Ministry of Agriculture have rejected the proposal by the Insurance companies for releasing only 25 percent of the insurance amount to those 117 villages. They have instructed the insurance companies to release 100 percent of the insured amount. I therefore urge that the Union Government should intervene immediately in this matter so as to ensure release of full settlement of crop insurance claims by the Insurance companies to all the 6901 applications of farmers owning more than 5 acres of land in the 117 villages of Ramanathapuram district of Tamil Nadu. Ramanathapuram is a drought affected district. It is very challenging for the farmers to engage in agricultural activities in this district. Farmers are in distress due to difficulties faced by them because of drought and other factors. Non-settlement of crop insurance claims is further aggravating their problems. I therefore urge upon the Union Government to instruct the Agriculture Insurance Company of India to

immediately settle the crop insurance claims made by farmers of 117 villages of Ramanathapuram district. Thank you.

**माननीय अध्यक्ष :** श्री डी.एन.वी. सेंथिलकुमार एस. को श्री के. नवासखनी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।